### 29 OKU Answers

श्री ओम् प्रकाश त्यागीः मेरा दूसरा प्रश्न है। मैं जानना चाहता हूं कि जब डकोटाज बिका तो इन कम्पनीज ने जो खरीदा है और गवर्न-मेंट ने खरीदा है तो वह आपने बेचा क्यों ! इसी काम के लिये, इसी प्रयोग के लिये, उन्हें अपने पास ही क्यों नहीं रखा। इनको बेचने की आवश्यकता क्यों पड़ गई आपको !

डा० (श्रीमती) सरोजिनी महिली : डकोटाज बहुत अनएकानमिक हो चुके हैं और इंडियन एयर लाइंस उनको रखना नहीं चाहता है । अब उनके पास सात बाकी हैं और बह भी एक के बाद एक बेच रहे हैं । कोई एक-दो रूट्स हैं जहां कि वह चल रहे हैं नहीं तो जो एच० एस० 748 है वही चलता है ।

श्वी ओम् प्रकाश त्यागी : इसे खरीदने वाले क्या लास के लिये खरीदते हैं ।

डा० (श्रीमती) सरोजिनी महिषी : खरीदने वाले जो हैं उनका जो ओवरआल एक्सपें-डीचर होता है वह बहुत कम होता है और यह उनकी फिक है इंडियन एयरलाइंस की फिक नहीं है कि क्यों खरीदते हैं वह।

श्वी लोकनाथ मिश्राः एक छोटा क्वेञ्चन मेरा है।

डा॰ (श्रीमती) सरोजिनी महिषी : डकोटा भी छोटा है।

SHRI LOKANATH MISRA : Sir I want to put a small question. In all cases, the Government auctions its articles. Why in this particular case was there a negotiated aale foi the Dakotas ?

DR. (SHRIMATI) SAROJINI MAHISHI : Sir, as long as the Air Force were purchasing them, there was no difficulty. But, later on when it was advertised, no party came forward because it was very uneconomical to use it for the Air Force and also for the other companies. So. when there was nobody, the Indian Airlines tried to negotiate the sale at the private company level also on some occasions, because. Sir, the hook value of the Dakota, as the honourable Member knows, has gone down to Rs. 120.

MR. CHAIRMAN : Yes, next question.

<sup>i!</sup>449. [The questioner (Shri M. K. Mohta) was absent. For answer vide col. 37 infra.]

### tASIAN CABLES

### \*229. SHRI A. G. KULKARNI : *t* SHRI V. R. PARASHAR : SHRI S. B. BOBDEY :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have seen a press rtport in 'Economic Times' dated the
 ' 20th August 1972. that Asian Cables have !
 been allowed to sell 2200 tonnes of Poly-

ethylene powder and if so, the details thereof; and

(b) whether Government have received the report from CBI on Asian Cables and

! if so, whether the firm has been black listed ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and fb) A statement is laid on the Table of the House.

#### STATEMENT

Asian Cables Corporation had a stock of about 375.59 tonnes of Polyethylene Powder imported by them against a licence dated 2-9-1967. On investigation it was found that the firm could not use the same within a reasonable time. Hence thi> raw material was diverted to 71 other Actual Users on the recommendations of the Directors of Industries of the States concerned on no profit basis' in accordance with the Import Trade Control Act and orders issued thereunder. The list of 71 allottees together with the quantity allotted to each is given in the Annexure.

2. Government have received report of the C.B.I, on Asian Cables. The same contains three charges, namalv. —misutili-ation of (i) Copper fii) Aluminium: and (iii) Polyethylene moulding powder; all

tTr&nsferred from the 23rd November, 1972.

IThe question was actually asked on the floor of the House by Shri A. G. Kulkarni.

# 31 Oral Answers

# $_{t0}$ Question? 32

imported under Actual User Licences. Prosecution has been sanctioned in respect of the first two charges. Action regarding the third charge is under examination. The firm has not been black-listed by the Chief Controller of Imports & Exports as they are being proceeded against in a Court of Law.

## ANNEXURE

	Name of the Unit	Quantity allotted (Million Tons.)
1.	Vinayak Industries Corpn., Yeyyadi, Bangalore-8	2 -994
2.	Premier Plastic Industries, Bangalore-10.	5.988
3.	Do.	
	Sab Plascons, Bangalore-4 .	2.994
	Ganesh Polyethene Indus- tries, Bangalore-26	3 - 493
6.	Mysore Plastikrafts, Banga- lore-26	0.998
7.	Nandi Plastic Industries, Bangalore	2.994
8.	Mysore Manufacturers & Traders, Bangalore-10	2.994
9.	Diamond Plastic Industries, Bangalore-2	2.994
10.	Suresh Plastic Industries, Chikmagalure, (Mysore State)	2 -994
11.	Thermo Plastic Moulders, Bangalore-27	2 - 994
12.	Karnatak Plastic Industries Bangalore-21	2.994
3.	M.G. Metal Industries, Bel- lary (Mysore State)	2.994
4.	Sha Umedraj Sampathraj, Bangalore-10	2.994
5.	Gayathri Industries, Banga- lore-10	3 -992
6.	Shri Krishna Industries, Bangalore-23	2.994
7.	Paxal Corporation, Banga- lore-2	2.994
8.	Marudhar Industries, Banga- lore-10	2.994
9.	Poly Plastic Industries, Bangalore-11	2 - 291
20.	Sanathnagar Polythene Inds., Hyderabad-12	4.990
21.	Mysore Plastic Industries, Bijapur	2.994

Name of the Unit	Quantity allotted llion Tons)
22. Plastobag Industries, Banga-	
lore-24	0.998
<ol> <li>Art Pak Industries, Bom- bay-28</li> </ol>	4 - 536
	&
24. Techno Plast Industries,	13-358
Bombay-28	1.179
<ol> <li>V.K. Engineering &amp; Plastic Industries, Bombay-1.</li> </ol>	14 - 379
<ol> <li>Maharashtra Plastic Inds., Bombay</li> </ol>	8.392
<ol> <li>National Plastic Industries, Bombay-57</li> </ol>	12.792
28. Avon Industries, Banga- lore-2	0.998
<ol> <li>Gandhi Industries, Bom bay-63</li> </ol>	
30. Prince Plastics, Bombay-5	2 ·994 9 12 ·996
31. Chawla Plastics, New Delhi	
32. Arun Plastics, Bombay-67 .	
<ol> <li>Nilkamal Plastic &amp; Allied Industries, Bombay-72</li> </ol>	
34. B.R. Industries, Bombay-71	1.996
35. Everest Packagings, Bom- bay-2	8.392
36. Modern Packagings, Bom- bay-2	17.396
37. Perfect Plastics, Bombay-34	0.295
<ol> <li>Advance Plastic (P.) Ltd., Bombay</li> </ol>	5.283
39. U. P. Cane Works, Bom- bay-11	0.181
40. Delta Plastics, Bombay-15 .	1.066
41. Vadera Plastics Enterprises, Bangalore	5.000
42. Anjana Plastic Products, Bombay-60	0.091
43. Biochem Plastics, Bombay-57	
44. New Pack Industries, Bom- bay-12	
45. Pure Plastic Industries, Ulhasnagår	0-295
46. Plastic Processors, Bom- bay-60	11 -998
<ol> <li>Ajay Industrial Corporation, Daryaganj, Delhi-6</li> </ol>	2.994
<ol> <li>48. Oyatape Fibres Pvt. Ltd., Bombay-70</li> </ol>	10.183
49. Maharashtra Plastic Indus- tries, Bombay-60	6 486 .0 614
111	10.014

	Name of the Unit	uantity allotted n Tons)
60	Promios Directio Works, Dom	
r	Premier Plastic Works, Bom- bay-28	1 - 250
51.	Premier Inds. Works, Bom- bay-16	1.000
52.	Shiv Shakti Plastic Products, Bombay	0.794
53.	Raj Plastic Industries, Ulhas- nagar	0 •499
54.	The Pearl Thread Mills Pvt. Ltd., Bombay	4 •241 5 • <b>259</b>
55.	Plastic Extruders Pvt. Ltd., Bombay	18 ·424 5 ·676
56.	Tarun Plastics, Bombay-59.	3.000
57.	Jai Singh Plastic Industries, Bombay-69	11 -975
58.	Mehta Framse, Bombay-1	1,900
	Rolex Plastic Ltd., Bombay-1	1.000
	P. C. Girdharilal Jain, Lohi (Meerut Dt.)	3 -992
61.	Montana Sports (India) Pvt. Ltd., Bombay-I.	7 • 300
62.	Seth & Co., Bombay-59 .	3 -000
63,	Jyoti Plastic & Allied Ind., Bombay-67	3 -992
64.	Bhojson Plastic Industries, Bombay-31	2 • 790
65.	Ashok Traders, Bombay-67	9.980
	Jai Singh Plastic Industries, Bombay-69	3 .371
67.	Polyplex Industrial Corpn.,	3.271
	Bombay-69	5.000
68.	Jai Singh Plastic Industries, Bombay-69	2.319
6 <b>9</b> .	Sheth & Co., Bombay-58 .	3.000
7 <b>0</b> .	Polyplex Industrial Corpora- tion	5.000
71.	Ergen Plastic Industries, Jodhpur	2.100

SHRI A. G. KULKARNI : Sir, this is a classic example of the bungling by the Foreign Trade Ministry and also of the favour shown to the monopolist party. You see. Sir. that the present statement says that permission had been granted to the Asian Cables Corporation, owned by Goenka, earlier and later the stock was diverted to other Actual Users. The statement is dated 5th December, that is. today. Now, here is

the reply given by Prof. Siddeshwar Prasad on 2nd August in the Lok Sabha. The question was the same, that is, whether the polyethylene had been sold, etc.. etc.. They that the CB1 has been asked by the Foreign Trade Ministry to investigate into the allegations whether the company has sold it illegally and the reply given by Prof. Siddheshwar Prasad is this :

"Yes. A *prima facie* case has been established and the CC1E has been asked to proceed with the case."

Sir, today, a clean chit has been given by tha Ministry of Foreign Trade through the CC<sup>T</sup>E to the Goenkas who own the Asian Cables to •sell it to the Actual Users. I only appeal to you, Sir. that the reply given by Prof. Siddheshwar Prasad and the reply given by the Foreign Trade Ministry are fit cases for being gone into and examined by a committee of the Members of Parliament. 1 feel. Sir, that the present reply is going to give a clean chit to the Goenkas. On the contrary, the CBT feels that there is a prima facie case and the Industrial Development Ministry has written to the Foreign Trade Ministry to impound all the licence-, iisued to the Goenkas while the Ministry has given a clean chit. May I know, Sir whether there is any divergence of opinion in the replies given by Prof. Siddheswar Prasad and by the Foreign Trade Ministn and what is the reason for this?

SHRI A. C. GEORGE : Sir, the reply given by the honourable Minister, Prof. Siddheshwar Prasad on the 2nd August in the Lok Sabhti and the present reply are not in divergence and we are not giving a clean chit to any company at all. Sir. if you go through the reply carefully, it will be found that it contains three charges, namely, misutilisation of copper, aluminium and polyethylene powder, all imported under Actual Users' Licences. Prosecution has been sanctioned in respect of the first two charges. So, it is obvious that we are not giving any clean chit to anybody. About the third charge. Sir, there are certain proceedings still going on and it is only because of that that a proper charge has not been made for prosecution. Therefore, there is no question of any clean chit being given to anybody.

35 Written Answer\*

SHRI KRISHAN KANT : Sir. the point that he has raised is why a clean chit is being given to certain people. I want to know why black-listing is not being done. The reply says that they have been found to be misusing copper, aluminium, etc. and all those items are imported items. Still they are permitting them and they are not blacklisting them. Is this not a favour being shown to them ? Sir, you kindly see the reply that he has given. I want to know why no action is being taken against them and why no black-listing is being done in spite of the fact that the reply says that they have been found to be misusing them ?

MR. CHAIRMAN : Mr. Krishan Kant, I did not call you.

SHRI KRISHAN KANT: Why is this \_ favour shown to them ?

SHRI A. G. KULKARNI: Sir, I want to bring these two replies to your notice so that you can say whether thev are divergent or not. It is not for Shri George to say that the replies are the same. It is for you to say, Sir. I will submit to you. Sir.

SHRI A. C. GEORGE: I did not say that they are same. I said that they are not in divergence.

SHRI A. G. KULKARNI: Then, why has the Asian Cables been allowed to sell them to the Actual Users ? It is an item, which has been imported by them. Actually, they were allowed 2,200 tonnes. But, Sir. they say in the reply that it is about 340 tonnes. Whatever it is, I say. Sir. a special favour has been shown and the Industrial Development Ministry wrote to the Foreign Trade Ministry to impound all those licences. What action have you taken ? You say vou have not shown any favour.

SHRI A. C. GEORGE: Sir, about the first part of the question of the honourable Member. 1 can say that in the statement itself tba reply is given. The firm has not been black-listed by the CCUE as it is being proceeded against in a court of law. That itself is the answer.

SHRI A. G. KULKARNI: Where is the court of law if they are going to get all the licences?

SHRI A. C. GEORGE : I have said that we have not shown any favour to anybody. We have taken the best possible efforts. We have to have proper proof.

SHRT A. G. KULKARNI: You have the proper proof.

(Interruptions)

MR. CHAIRMAN : Question Hour is over. ... Interruptions

SHRI KRISHAN KANT : Let there be halfan-hour discussion on this and the dealings of Shri L. N. Mishra...

MR. CHAIRMAN : Question Hour is over.

### WRITTEN ANSWERS TO OUESTIONS

### CENTRAL HELP TO ORISSA, FOR RELIEF AND REPAIR WORKS

\*443. SHRI BHUPESH GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Chief Minister of Orissa submitted a memorandum for Central aid to the Prime Minister during hur recent visit to Orissa;

(b) wlisther it is also a fact that Orissa Government has asked for Central assistance of Rs. 14 crores to meet expenditure on relief and repair works in areas which were affected by cvclone. floods and heavy rains; and

(c) if so, the decision of Government thereon ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Yes', Sir.

(b) Yes, Sir. This estimate however, was subsequently increased to Rs. 20.33 crores.

(c) The Central team deputed to make an o.i-the spot assessment recommended a ceiling of Rs. 5.28 crores which was accepted by the Central Government for pur-